units. So I would like to emphasise that the Union Government should take it upon itself the pollution control, reprocessing and effluent treatment measures as an essential service in public interest. Either through the Central Leather Research Institute or through the new technology obtained from elsewhere, the Union Government should take measures to help these units in managing the effluents, thereby saving drinking water, the cultivable land and also the labourers from among the local population who would be hard hit by the stringent action of the Government that leaves these units in the lurch, facing closure

15.00 hrs.

(v) Need to Ensure Early Construction of a Bridge over Lohit and Khabolu Rivers at Majuli, Assam

DR ARUN KUMAR SARMA (Lakhimpur): Sir. Majuli is the largest river island of the world located within my Lakhimpur constituency of Assam Till today, this island is not connected by road communication to other parts of Assam There is a long standing demand of the public to establish a road link by connecting a bridge over Lohit and Khabolu rivers. The North East Council initiated a proposal to construct the bridge during the Seventh Plan period and got the Planning Commission's approval. The Indian Railway Construction Corporation was entrusted to execute the work and the necessary fund were allocated. Construction of this bridge will facilities connecting Arunachal Pradesh and Nagaland through a shorter route of 290 K.M. via Majuli from the existing 580 K.M. via Tezpur.

Therefore, I would like to request the hon Minister of Home Affairs, who is in charge of the North Eastern Council, and the hon. Minister for Planning and Programme Implementation to ensure early implementation of this sanctioned project without further loss of time

(vi) Need to Expedite the work of Connecting National Highways Nos. 31 and 34 in Katihar District, Bihar

SHRI TARIQ ANWAR (Katihar): Sir, there was a proposal for connecting National Highway no. 31 and National Highway no. 34 in Katihar District Bihar. A link road connecting these two National Highways was sanctioned in 1982. All the preliminary work was done long ago. But this could not be taken up till now.

I urge upon the Central Government to expedite the work of connecting the two National Highways nos 31 and 34

15.03 hrs.

STATUTORY RESOLUTION RE : DISAPPROVAL OF THE

DEPOSITORIES (THIRD) ORDINANCE, 1996.

AND

DEPOSITORIES BILL, 1996

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur): I beg to move .-

"That this House disapproves of the Depositores (Third) Ordinance, 1996 (No. 28 of 1996) promulgated by the President on 21 June, 1996."

Mr. Deputy Speaker, Sir, the subject of today's debate is the first ordinance got issued by this Government I would like to say something to oppose the Depositories Bill brought here through an ordinance promulgated by the hon. President and to highlight a few points to increase the knowledge of this Government which was supposed to sit this side earlier. This Government has followed the practice of previous Government The Government has not given the reasons for bringing the ordinance and by doing so the Government is following the practice of the previous Government in respect of misusing the provisions of the Constitution I am a wellwisher of this Government because it has to sit in this side ultimately after sometime therefore I would like to say to leave the prectice of promulgating ordinances without giving the reasons therefor It is not enough to say that hon. President is satisfied. Hon. President would sign an ordinance brought by the Cabinet and he will be satisfied. But I would like to know the reasons for it. I would also like to say that the ordinance was earlier promulgated on 20 September, 1995 Since then what problems have been experienced by the Government, what type of lacunae have been found and what are the difficulties came in its implementation, these things should be mentioned. I would like to inform hon ble Minister about the Shortcomings in this Bill so that it should become clear in the reply to be given by hon. Minister This Bill. which has been brought through an ordinance, is to provide protection to depositors and to check wrong practices prevailing earlier as has been mentioned in various recommendations of JPC. On behalf of my party and myself I welcome this but at the same time I oppose the parctice of promulgting ordinance. I would like to say that earlier people beloging to middle class have to suffer losses as there was no provision of Bill receipt and securities. Share certificates were not being issued and bank deliveries were taking place on large scale and due to these reasons this Bil has been brought. The concept of this Depositories Bill is new for India